

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1221
ANSWERED ON:12.12.2013
UNCLAIMED INVESTOR FUNDS
Sudhakaran Shri K.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the assessment made by the Government regarding quantum of unclaimed investor funds at the end of the financial year 2013;
- (b) whether the Government has identified the companies that have such unclaimed funds but have not disclosed it to the Registrar of Companies (RoC);
- (c) if so, the details thereof;
- (d) whether the unclaimed investor funds are ultimately transferred to Investor Education & Protection Fund but in the absence of deterrent penalty clauses many companies transfer such unclaimed funds to their balance sheet; and
- (e) if so, the details thereof along with the remedial measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (e): Under Section 205C of the Companies Act, 1956, companies are required to transfer such amounts as have remained unclaimed and unpaid with them on account of dividends, matured deposits and debentures, for a period of seven years from the date that they became due for payment, to Investor Education and Protection Fund (IEPF). An amount of ₹693.37 crore has been credited to the IEPF, which forms part of the Consolidated Fund of India (CFI), for the period 2001-02 to 2012-13. No instance of a company transferring such unclaimed funds to its balance sheet has so far come to the notice of the Government.